

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Appeal No. ST/267/2009

M/s. Ferro Scrap Nigam Ltd.

....Appellant(s)

Vs.

Commissioner of Central Excise & S. Tax, BBSR-I

....Respondent(s)

Appearance:

Shri Ravi Raghavan, Advocate & Shri H. Shukla, Adocate for the Appellant (s)
Shri S. Mukhopadhyay, Suptd. (AR) for the Respondent(s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing/Decision: - 22.01.2019

ORDER No.....

Per Bench:

When the matter was called for hearing, the Ld. D. R. for the Revenue seeks adjournment, the Ld. Advocate Shri Ravi Raghavan & Shri H. Shukla, appearing on behalf of the appellant has no objection for such request as made by Ld. D.R.

2. Accordingly, the matter is adjournment to 12.02.2019.
3. No Notice.

(Dictated and pronounced in the open court.)

(V. PADMANABHAN)
MEMBER (TECHNICAL)

(P. K. CHOUDHARY)
MEMBER (JUDICIAL)

Tushar Kr.